

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ 8450 /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Barpeta

Dated Guwahati, the 23rd, September, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your Letter DJB/4955(E) dated 09.09.2022

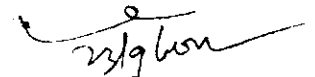
Sir,

With reference to the above, I am directed to inform you that, Smti Barnali Sarmah, Secretary, District Legal Services Authority, Barpeta has been allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) w.e.f. 22.10.2022 to 30.10.2022 to visit Andaman Nicobar Island via Guwahati and Kolkata and return back via Kolkata to Guwahati along with her mother Smti Anu Devi (subject to granting leave from your end and fulfilling the criteria as dependent family member of her mother), by the shortest possible route, as per existing Rules.


Smti Sarmah may be informed accordingly.

Thanking you.

Yours faithfully

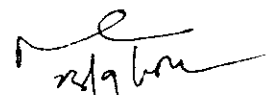


REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/ 8451-8454 /A, dated 23/9/22 

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Barnali Sarmah, Secretary, District Legal Services Authority, Barpeta with reference to her letter No. DLSA/BPT/2022/1215 dated 07.09.2022 for information
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court



REGISTRAR (VIGILANCE)